

(b) if so, the details of such corporate establishments in the country who induct differently abled people in their workforce; and

(c) the details of various activities the corporate sector in social and economic upliftment of differently abled brethren around the country?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) The essence of the provision relating to mandatory implementation of Corporate Social Responsibility by companies above the laid down threshold is to require these companies to deploy at least two percent of their net profits on eligible activities (elaborated in a Schedule to the Act). The provision does not envisage providing direct employment, including employment to differently abled employable youth. However, eligible activities include initiatives for enhancing employability and productivity of such persons.

The provisions of CSR under the Companies Act, 2013 and Rules made thereunder have come into force only recently, *i.e.*, 01.04.2014. The details about CSR activities undertaken by companies will be available after statutory returns on CSR are filed by companies, which are due after September, 2015.

Water shortage at Ranikhet Cantonment

†3344. SHRI MAHENDRA SINGH MAHRA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government is aware of the fact that Ranikhet Cantonment area situated in Uttarakhand has to face severe shortage of drinking water during summer season;

(b) if so, whether the Cantonment Board and local representatives have requested for a new scheme for drinking water and also for forming a reservoir;

(c) if so, whether Government would accept the proposals of Cantonment Board, Ranikhet; and

(d) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) the water supplied by the Cantonment Board Ranikhet to residents is above the water supply norms stipulated by Planning Commission. Seasonal shortages do arise due to increase in demand during summer.

†Original notice of the question was received in Hindi.

(b) On the request of the Cantonment Executive Officer, the State Irrigation Department has prepared a Project report for a check dam. No formal proposal has, however, been received by the Government.

(c) and (d) Does not arise in view of above.

Setting up of Veterans Commission

3345. SHRI RAJEEV CHANDRA SEKHAR: Will the Minister of DEFENCE be pleased to state:

(a) the time-line by which Government proposes to constitute a Veterans Commission;

(b) the proposed mandate and the powers of the Commission;

(c) whether the Commission shall be a statutory authority; and

(d) the funds allocated for the setting up of the Veterans Commission during the year 2014-2015?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) to (c) President of India in his Address to the Joint Session of Parliament on 9.6.2014, *inter-alia* mentioned that Government will appoint a Veterans Commission to address their grievances. The proposal regarding setting up of the Commission is under consideration of the Government.

(d) No funds have been allocated for setting up the Veterans Commission during the year 2014-15.

Demand for replacing of outdated defence equipments

3346. SHRI A.K. SELVARAJ: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the wives of army personnel have requested Government to replace the outdated defence equipments;

(b) whether it is also a fact that Indian Army Wives Agitation Group has submitted a representation for removal of the outdated defence equipments;

(c) whether it is also a fact that about four years back Government had announced that Cheetah fleet will be replaced soon but Cheetah fleets are still in operation with the defence service; and